

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG.No.6,PRESCOT RD., 4TH FLR.,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO.413 of 1996.

DATED THIS 23RD DAY OF SEPTEMBER, 1996.

CORAM : Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri P.P.Srivastava, Member (A).

Mr.B.M.Nikalje,  
Naval Armament Depot,  
Karanja,  
525/15, Chunabhat Colony,  
N.A.D., Karanja.

... Applicant.

By Advocate Shri Sunil Dighe

v/s.

1. Union of India,  
through the Flag Officer in Command,  
Headquarters, Western Naval Command,  
Bombay.
2. Flag Officer Maharashtra,  
Naval Area, Shahid Bhagat Singh Road,  
Bombay.
3. General Manager(B),  
Naval Armament Depot,  
Naval Dockyard Road, Naval Dock,  
Bombay - 400 023.
4. General Manager(K),  
Naval Armament Supplies, Officer,  
Naval Armament Depot, Karanja,  
Raigad District.

... Respondents.

By Advocate Shri V.S.Masurkar.

ORAL ORDER


{ Per Shri B.S.Hegde, Member (J) }

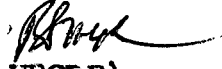
Pursuant to the reply sent by respondents dated 6/3/96, though the applicant has been suspended from 26/8/95, he has not preferred an appeal under Rule 23(i) of the CCS(CCA) Rules 1965.

In the circumstances, applicant is directed to make an appeal bringing out the circumstances under which he is allowed to continue under suspension though the inquiry has been completed and the enquiry report has been submitted on receipt of the appeal, the Department is directed to consider the appeal and pass a speaking order within a period of two months from the date of communication of this order. The OA is disposed of

*R/S*

with the above directions. Applicant is at liberty to approach the Tribunal if he is still aggrieved.

  
(P.F. SRIVASTAVA)  
MEMBER (A)

  
(B. S. HEGDE)  
MEMBER (J)

abp.